- (d) The practice of Child Marriage is largely due to the prevailing social customs, tradition, illiteracy, poverty, low status of women in society and lack of awareness.
- (e) The Government of India has enacted the Prohibition of Child Marriage Act, 2006 in order to prohibit child marriages rather than only restraining them. The States/UTs from time to time are being regularly pursued for effective implementation of the Prohibition of Child Marriage Act, 2006. Ministry of Women and Child Development regularly sends out letters to District Collectors to increase alertness to prevent underage marriages during festivals such as Akshaya Tritiya/Akha Teej. The prevention of child marriage and protection of the girl child is a prominent part of the National Plan of Action for Children, 2016.

These issues cannot be tackled by legislative interventions alone. The Beti Bachao Beti Padhao (BBBP) programme is working to ensure the education of girls and reduce dropouts, thus delaying their marriage. A significant part of the BBBP advocacy campaign is focussed on creating awareness and discouraging the practice of child marriage. Further, the Mahila Shakti Kendra (MSK) scheme focuses on creating awareness and equipping women at the village level with information on issues of gender equality and empowerment, a critical part of which will be the prevention of child marriage. This is a continuous process and Government undertakes media campaign and outreach programmes to address this.

## Redressal of complaints received through SHe-box

2548. PROF. MANOJ KUMAR JHA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the SHe-box is utilised by women employed in formal and informal sector and if so, the details in this regard;
  - (b) what is the procedure for redressal of complaints received through SHe-box;
- (c) the number of cases of complaints received through SHe-box that have been resolved, State-wise and sector-wise; and
- (d) whether there is any rationale of linking sexual harassment complaints to the biometric data of the complainants through Aadhar and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (DR. VIRENDRA KUMAR): (a) Yes Sir, the Ministry of Women and Child Development has developed an online complaint management system titled Sexual

Harassment electronic-Box (SHe-Box) for registering complaints related to sexual harassment at workplace by women, including government and private employees.

- (b) Once a complaint is submitted to the SHe-box portal, it directly reaches to the concerned authority having jurisdiction to take action in the matter. The Ministry regularly emphasizes upon concerned authorities to take appropriate action in time bound manner.
- (c) the details of number of sexual harassment complaints received, updated and disposed at Central Ministries/Departments, State Governments or private sector, in the SHe-box, an online portal for filing complaints since 2017, are given in Statement-I, Statement-II and Statement-III respectively.

## (d) No Sir.

Statement-I

Details of complaints received, updated and disposed off in

Central Ministries/Departments

S1. N	To Ministry Name	Complaints	Updated	Disposed
1.	Ministry of Agriculture and Farmers Welfare	9	6	5
2.	Ministry of Civil Aviation	1	0	0
3.	Ministry of Commerce and Industry	6	4	4
4.	Ministry of Communications	16	9	3
5.	Ministry of Consumer Affairs, Food and Public Distribution	2	0	0
6.	Ministry of Culture	1	0	0
7.	Ministry of Defence	16	8	8
8.	Ministry of Electronics and Information Technology	1	0	0
9.	Ministry of External Affairs	2	0	0
10.	Ministry of Finance	21	9	9
11.	Ministry of Health and Family Welfare	10	9	9
12.	Ministry of Home Affairs	3	0	0
13.	Ministry of Human Resource Development	7	6	1

[03 January, 2019]

Statement-II Details of complaints received, updated and disposed off in State Governments

Sl. No. State		Complaints	Updated	Disposed off
1.	Andhra Pradesh	2	0	0
2.	Assam	1	0	0
3.	Bihar	13	7	6
4.	Chhattisgarh	3	0	0
5.	Delhi	2	0	0
6.	Gujarat	4	1	1

448	Written Answers to	[RAJYA SABH	[A]	Unstarred Questions
Sl. No. State		Complaints	Updated	Disposed off
7.	Himachal Pradesh	2	0	0
8.	Jharkhand	1	0	0
9.	Karnataka	1	0	0
10.	Kerala	4	0	0
11.	Madhya Pradesh	3	2	1
12.	Maharashtra	2	0	0
13.	Odisha	2	1	1
14.	Puducherry	1	0	0
15.	Punjab	2	0	0
16.	Rajasthan	3	0	0
17.	Tamil Nadu	1	0	0
18.	Telangana	4	0	0
19.	Uttar Pradesh	12	2	2
20.	West Bengal	1	0	0

Statement-III

Details of complaints received, updated and disposed off in Private Sector

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11

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TOTAL

Sl. No. State		Total complaints	Updated	Disposed	
1.	Andhra Pradesh	8	0	0	
2.	Arunachal Pradesh	1	0	0	
3.	Bihar	4	1	1	
4.	Delhi	23	2	0	
5.	Gujarat	3	1	1	
6.	Haryana	16	15	9	
7.	Himachal Pradesh	1	0	0	
8.	Jharkhand	1	0	0	
9.	Karnataka	9	0	0	

Unstarred Questions

Sl. No. State		Total complaints	Updated	Disposed
10.	Kerala	6	3	0
11.	Madhya Pradesh	9	9	5
12.	Maharashtra	33	0	0
13.	Odisha	2	0	0
14.	Puducherry	1	0	0
15.	Punjab	1	0	0
16.	Rajasthan	5	1	0
17.	Tamil Nadu	15	11	11
18.	Telangana	8	0	0
19.	Tripura	1	0	0
20.	Uttar Pradesh	19	1	1
21.	Uttarakhand	1	1	1
22.	West Bengal	2	0	0
	Total	169	45	29

## Closing down of child care homes in Andhra Pradesh and Telangana

2549. SHRI PRABHAKAR REDDY VEMIREDDY: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether it is a fact that nearly 80 child care homes in Andhra Pradesh and 35 in Telangana have been closed down by the Ministry;
- (b) if so, the details thereof, district-wise, and the reasons therefor, home-wise; and
- (c) whether it is a fact that the Ministry has closed above homes due to incidents that happened elsewhere?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (DR. VIRENDRA KUMAR): (a) and (b) No Sir. As per information provided by the State Government of Andhra Pradesh, a total of 78 Child Care Institutions (CCIs) were closed down out of which registration application of 47 CCIs were rejected